

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 3
(IB)-119(PB)/2020

IN THE MATTER OF:

Chelsea Mills LLP

.... Applicant/petitioner

Vs.

Raheja Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.01.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:- Mr. Siddhant Kant, Advocate

ORDER

On 06.01.2020, Hon'ble Principal Bench have passed a detailed order against the same corporate debtor stating that in view of the stay granted by the Hon'ble Appellate Tribunal in Company Appeal (AT) (Insolvency) No. 864 of 2019 vide order dated 17.09.2019 and judgment has also been reserved, these matters not to be listed.

Accordingly, the matter is adjourned *sine die*.

Learned counsels for the parties are at liberty to mention as and when the Hon'ble Appellate Tribunal has pronounced the judgment in the appeal aforementioned.

— sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— sd —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)